

**HEARING THROUGH VIDEO CONFERENCING**

**Bail application No.830/20  
State Vs. Anil Marwah  
FIR NO. 476/18  
PS : Begumpur  
U/S. 498A/304B/34 IPC**

**28.04.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official E-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the IO and is ready for argument.

All the Stake holders of the present bail application have joined the video conference.

**This is an interim bail application moved on behalf of accused Anil Marwah.**

Present: Ms. Raj Rani Kataria, Ld. Substitute APP for the State.

Sh. Baldev Raj , Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that accused is in JC since 09.09.2018 and is patient of HIV Positive.

Let report be called from the concerned Jail Superintendent on the present application regarding the medical status of the accused as submitted by the Ld. Defence Counsel.

Be put up on **30.04.2020**.

**Let the digitally signed copy of the order be supplied to the Ld. Defence Counsel as well as to the IO and one copy be placed on the record.**

**DUTY JUDGE,  
NORTH WEST DISTRICT,  
ROHINI COURTS,  
DELHI/28.04.2020**

**HEARING THROUGH VIDEO CONFERENCING**

**Bail application NO.855/20  
State Vs. Ashish Mishra @ Ashu  
FIR NO. 456/19  
PS : Bharat Nagar  
U/S. 394/397/120B/34 IPC**

**28.04.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official E-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the IO and is ready for argument.

All the Stake holders of the present bail application have joined the video conference.

**This is an interim bail application moved on behalf of accused Ashish Mishra @ Ashu**

Present: Ms. Raj Rani Kataria, Ld. Substitute APP for the State.

Sh. Vinesh, Proxy Counsel for Sh. Gajraj Singh, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that the wife of the accused is suffering from stomach problem and is in depression since her miscarriage on 25.09.2019. The accused is in JC since 20.09.2019 and has no previous involvement. Hence, he be released on bail considering the pandemic situation of COVID 19.

Heard and perused the report of the IO.

Considering the fact that accused is in JC since 20.09.2019; his wife is in depression since 25.09.2019 and the current pandemic situation of Covid 19, the accused **Ashish Mishra @ Ashu** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

**Application is disposed off accordingly.**

**Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.**

**Let the digitally signed copy of the order be supplied to the Ld. Defence Counsel as well as to the IO and one copy be placed on the record.**

**DUTY JUDGE,  
NORTH WEST DISTRICT,  
ROHINI COURTS,  
DELHI/28.04.2020**



**HEARING THROUGH VIDEO CONFERENCING**

**Bail application NO.841/20**

**State Vs. Atal**

**FIR NO. 225/20**

**PS : Sultan Puri**

**U/S. 21 (B) NDPS Act**

**28.04.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official E-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the IO and is ready for argument.

All the Stake holders of the present bail application have joined the video conference.

**This is an interim bail application moved on behalf of accused Atal.**

Present: Ms. Raj Rani Kataria, Ld. Substitute APP for the State.

Sh. Surya Bhan Dinkar, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that the eight years old daughter of the accused is a patient of T.B. and is undergoing treatment for the same. Accused has no previous involvement. Thus, he released on interim bail considering the pandemic situation of COVID 19.

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused. Further, the case of the accused does not fall under the relaxation issued by the Hon'ble High Court of Delhi in the minutes of meeting dated 07.04.2020.

Heard. Perused the report of the IO. Considering the gravity of the offence and the fact that the huge quantity of 110 gram of smack has been recovered from the accused, no ground is made out to release the accused on interim bail. Application is dismissed.

**Let the digitally signed copy of the order be supplied to the Ld. Defence Counsel as well as to the IO and one copy be placed on the record.**

**DUTY JUDGE,  
NORTH WEST DISTRICT,  
ROHINI COURTS,  
DELHI/28.04.2020**



**HEARING THROUGH VIDEO CONFERENCING**

**Bail application NO 856/20**

**State Vs. Deepak**

**FIR NO. 205/20**

**PS : Sultan Puri**

**U/S. 21(b) NDPS ACT**

**28.04.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official E-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the IO and is ready for argument.

All the Stake holders of the present bail application have joined the video conference.

**This is an interim bail application moved on behalf of accused Deepak**

Present: Ms. Raj Rani Kataria, Ld. Substitute APP for the State.

Sh.Suraj Parkash Sharma, Ld. Defence Counsel for the accused.

During arguments, the Ld. Defence Counsel has sought time to verify about the previous involvement of the accused as stated by the IO in the reply which has been received by the counsel today itself.

At the specific request of the Ld. Defence Counsel, put up for further arguments on the present application on **30.04.2020**.

**Let the digitally signed copy of the order be supplied to the Ld. Defence Counsel as well as to the IO and one copy be placed on the record.**

**DUTY JUDGE,  
NORTH WEST DISTRICT,  
ROHINI COURTS,  
DELHI/28.04.2020**

**HEARING THROUGH VIDEO CONFERENCING**

**Bail application NO.842/20  
State Vs. Dr. Ashish Naithani  
FIR NO. 165/18  
PS : EOW  
U/S. 409/420/120B IPC**

**28.04.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official E-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the IO and is ready for argument.

All the Stake holders of the present bail application have joined the video conference.

**This is an interim bail application moved on behalf of accused Ashish Naithani**

Present: Ms. Raj Rani Kataria , Ld. Substitute APP for the State.

Sh. Ved Prakash, Ld. Counsel for the complainant.

Sh Bharat Gupta., Ld. Defence Counsel for the accused.

During arguments, the Ld. Defence Counsel was directed to furnish orders dated 18.03.2020 and 13.04.2020.

Vide order dated 13.04.2020, the application for interim bail of accused has been dismissed by the Ld. MM. The said order has not been supplied by the Ld. Defence Counsel along with the application.

Ld. Defence Counsel seeks sometime to send the said order. He is at liberty to send the copy of said order by way of WhatsApp/ E-filing as per rules.

At request, put up for further arguments on the application on **29.04.2020**.

**Let the digitally signed copy of the order be supplied to the Ld. Defence Counsel as well as to the IO and one copy be placed on the record.**

**DUTY JUDGE,  
NORTH WEST DISTRICT,  
ROHINI COURTS,  
DELHI/28.04.2020**

**HEARING THROUGH VIDEO CONFERENCING**

**Bail application NO. 853/20  
State Vs. Gaurav Sharma  
FIR NO. 182/19  
PS : Vijay Vihar  
U/S. 498 A/ 304 B/306/34 IPC**

**28.04.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official E-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the IO and is ready for argument.

All the Stake holders of the present bail application have joined the video conference.

**This is an interim bail application moved on behalf of accused Gaurav Sharma.**

Present: Ms. Raj Rani Kataria, Ld. Substitute APP for the State.  
Sh Sohan Goyal, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that father of the applicant is not keeping good health. It is submitted that the accused is in JC for the last nine months, charge sheet has already been filed and he is no more required for any further investigation. Hence, he be released on bail considering the pandemic situation of COVID 19.

Heard and perused the report of the IO.

Considering the fact that accused is in JC for last nine months and the current pandemic situation of Covid 19, the accused **Gaurav Sharma** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

**Application is disposed off accordingly.**

**Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.**

**Let the digitally signed copy of the order be supplied to the Ld. Defence Counsel as well as to the IO and one copy be placed on the record.**

**DUTY JUDGE,  
NORTH WEST DISTRICT,  
ROHINI COURTS,  
DELHI/28.04.2020**

**HEARING THROUGH VIDEO CONFERENCING**

**Bail application NO.849/20**

**State Vs. Lakshaya**

**FIR NO. 454/20**

**PS : Sultan Puri**

**U/s. 308/34 IPC**

**28.04.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official E-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the IO and is ready for argument.

All the Stake holders of the present bail application have joined the video conference.

**This is an interim bail application moved on behalf of Lakshaya.**

Present: Ms. Raj Rani Kataria, Ld. Substitute APP for the State.

Sh.J.P.Singh, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that accused has no previous involvement. Infact, he took the injured minor child to the hospital for his treatment. It is argued that he has been falsely implicated in the present matter subsequently by the complainant who is living as tenant in the said house.

Heard Ld. Defence Counsel and perused the report of the IO. As per report of the IO, the minor child is who is aged 8 years was flying kite on the terrace of the house of his grandmother (naani) and since he could not find his kite, he went to the roof of the house of the accused which is adjoining to the house of his grandmother. Therefore, while he was standing on his own roof, the applicant hit the child with a piece of brick which hit his head and the blood started coming out of the head of the child and he fell down and became unconscious.

As per report of the IO which is dated 26.04.2020, the minor child aged 8 years is still in ICU and is unable to speak.

Considering the nature of the allegations against the accused, no ground is made out to release the accused on interim bail. The application is dismissed.

**Let the digitally signed copy of the order be supplied to the Ld. Defence Counsel as well as to the IO and one copy be placed on the record.**

**DUTY JUDGE,  
NORTH WEST DISTRICT,  
ROHINI COURTS,  
DELHI/28.04.2020**



**HEARING THROUGH VIDEO CONFERENCING**

**Bail application NO. 852/20**

**State Vs. Mukul @ Vasu**

**FIR NO. 188/20**

**PS : Mangol Puri**

**U/S. 376 IPC &**

**6 POSCO ACT**

**28.04.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official E-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the IO and is ready for argument.

All the Stake holders of the present bail application have joined the video conference.

**This is an interim bail application moved on behalf of accused**

Present: Ms. Raj Rani Kataria, Ld. Substitute APP for the State.

Sh. Ashish Kumar, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that accused is sole earning member of the family and there is no one to look after the family of the accused in this pandemic situation. It is prayed that accused be released on interim bail for atleast 15 days bail considering the pandemic situation of COVID 19.

Ld. Substitute APP has vehemently opposed the present bail application on the ground that there are serious allegations against the accused. Further, the case of the accused does not fall under the relaxation issued by the Hon'ble High Court of Delhi in the minutes of meeting dated 07.04.2020.

Heard. Perused the report of the IO. Considering the gravity of the offence and the fact that there are serious allegations against the accused, no ground is made out to release the accused on interim bail. Application is dismissed.

**Let the digitally signed copy of the order be supplied to the Ld. Defence Counsel as well as to the IO and one copy be placed on the record.**

**DUTY JUDGE,  
NORTH WEST DISTRICT,  
ROHINI COURTS,  
DELHI/28.04.2020**



**HEARING THROUGH VIDEO CONFERENCING**

**Bail application NO. 839/20**

**State Vs. Shankar**

**FIR NO. 0121/20**

**PS : Subhash Place**

**U/S. 392/394/397 IPC**

**28.04.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official E-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the IO and is ready for argument.

All the Stake holders of the present bail application have joined the video conference.

**This is an interim bail application moved on behalf of accused Shankar.**

Present: Ms. Raj Rani Kataria, Ld. Substitute APP for the State.  
Ms. Sharda Garg, Ld. Defence Counsel for the accused.

It is argued by the Ld. Defence Counsel the accused is in JC since 08.03.2020 and has no previous involvement. He undertakes to abide by any condition imposed by the Court. Hence, he be released on bail considering the pandemic situation of COVID 19.

Heard. Perused the report of the IO. Considering the fact that the accused is in JC since 08.03.2020; has no previous involvement; and the current pandemic situation of Covid 19, the accused **Shankar** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

**Application is disposed off accordingly.**

**Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.**

**Let the digitally signed copy of the order be supplied to the Ld. Defence Counsel as well as to the IO and one copy be placed on the record.**

**DUTY JUDGE,  
NORTH WEST DISTRICT,  
ROHINI COURTS,  
DELHI/28.04.2020**

**HEARING THROUGH VIDEO CONFERENCING**

**Bail application NO.854/20  
State Vs. Shekhar Rana @ Sannata @ Sonu  
FIR NO. 307/18  
PS : North Rohini  
U/S. 392/397/34 IPC &  
25/27/54/59 Act**

**28.04.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official E-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the IO and is ready for argument.

All the Stake holders of the present bail application have joined the video conference.

**This is an interim bail application moved on behalf of accused Shekhar Rana @ Sannata @ Sonu**

Present: Ms. Raj Rani Kataria, Ld. Substitute APP for the State.

Sh. Akshay Kumar, Ld. Defence Counsel for the accused.

The interim bail is sought on the ground that the mother of the accused is not feeling well. Further, his father who is farmer is unable to do the harvesting of the agricultural land measuring more than 80 bighas. It is further submitted that accused has been released on interim bail on previous occasions by this Court. He is ready to abide by any condition imposed by this Court. He shall never misuse the liberty of the bail. Hence, he be released on bail considering the pandemic situation of COVID 19.

Heard and perused the report of the IO.

Considering the fact that his mother is not feeling well, his father is unable to maintain the harvesting of the agricultural land; and the current pandemic situation of Covid 19, the accused **Shekhar Rana @ Sannata @ Sonu** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

**Application is disposed off accordingly.**

**Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.**

**Let the digitally signed copy of the order be supplied to the Ld. Defence Counsel as well as to the IO and one copy be placed on the record.**

**DUTY JUDGE,  
NORTH WEST DISTRICT,  
ROHINI COURTS,  
DELHI/28.04.2020**



**HEARING THROUGH VIDEO CONFERENCING**

**Bail application NO 857/20**

**State Vs. Vikas @ Pehlwan**

**FIR NO.9/17**

**PS :Rani Bagh**

**U/S. 392/397/411/120B/34 IPC**

**28.04.2020**

In view of the imminent threat pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Substitute Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official E-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the IO and is ready for argument.

All the Stake holders of the present bail application have joined the video conference.

**This is an interim bail application moved on behalf of accused Vikas @ Pehlwan.**

Present: Ms. Raj Rani Kataria, Ld. Substitute APP for the State.

Sh. Pawan Gupta, Ld. Defence Counsel for the accused.

IO has filed the report.

During arguments through Video Conferencing, Ld. Defence Counsel seeks some more time to address the arguments.

At request, put up for further arguments on the present application on **30.04.2020**.

**Let the digitally signed copy of the order be supplied to the Ld. Defence Counsel as well as to the IO and one copy be placed on the record.**

**DUTY JUDGE,  
NORTH WEST DISTRICT,  
ROHINI COURTS,  
DELHI/28.04.2020**

**State Vs. Raju @ Ranjeet**  
**FIR NO. 09/17**  
**PS : Keshav Puram**  
**u/S 394/395/397 IPC**  
**r/w Section 25/54/59 Arms**

**Act**

**This is an interim bail application moved on behalf of accused Raju @ Ranjeet through Delhi Legal Services Authority, North West District, Rohini, Delhi.**

Present : Dr. Raj Rani, Id. APP for the State.

Sh. Ashish Dahiya, Id. Legal aid counsel for accused.

The concerned case record/reply to application could not be called in view of the closure of the court due to COVID 19 outbreak in India, however, the report of the Jail Superintendent received alongwith the application perused.

Heard.

In view of the order passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition no. (C).1/2020 in RE : contagion of COVID 19 Virus in persons and that of Hon'ble Highj court of Delhi in W.P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020 and considering the facts that accused is in JC since **21.01.2017** and is suffering from PLHA (Patient Living with HIV/AIDS) , accused **Raju @ Ranjeet** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

**Copy of this order be sent to the Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.**

**DUTY JUDGE**  
**NORTH WEST DISTRICT,**  
**ROHINI COURTS,**  
**DELHI / 28.04.2020**

**State Vs. Ravi @ Danny**  
**FIR NO. 294/2014**  
**PS : Vijay Vihar**

**u/S 304/323/341/427/34 IPC**

**This is an interim bail application moved on behalf of accused Ravi @ Danny S/o Gopal through Delhi Legal Services Authority, North West District, Rohini, Delhi.**

Present : Dr. Raj Rani, Id. APP for the State.

Sh. Ashish Dahiya, Id. Legal aid counsel for accused.

The concerned case record/reply to application could not be called in view of the closure of the court due to COVID 19 outbreak in India, however, the report of the Jail Superintendent received alongwith the application perused.

Heard.

In view of the order passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition no. (C).1/2020 in RE : contagion of COVID 19 Virus in persons and that of Hon'ble Highj court of Delhi in W.P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020 and considering the facts that accused is in JC since **09.12.2019** and is suffering from PLHA (Patient Living with HIV/AIDS) , accused **Ravi @ Danny** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

**Copy of this order be sent to the Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.**

**DUTY JUDGE**  
**NORTH WEST DISTRICT,**  
**ROHINI COURTS,**  
**DELHI / 28.04.2020**